

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(S). No. 3142 of 2019

Raghvendra Narayan Kashyap	...	Petitioner
	Vs.	
The State of Jharkhand & Ors.	...	Respondents

-----  
**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner	:	Mr. Indrajit Sinha, Advocate
For the Respondent-State	:	Mr. Shadab Bin Haque, AC to Sr. SC-I
For the Resp. No.3 & 4	:	Mr. S.S. Choudhary, Advocate

-----

**06/ 06.09.2021**      Heard the parties.

Learned counsel for the petitioner draws the attention of the court towards Annexure-4 to the writ petition and submits that when, it has been opined that the post of Scientist is equivalent to Assistant Environmental Engineer, which is also equivalent to Assistant Engineer of the State Cadre and they are getting grade pay of Rs.5400/- in PB-II as per the VI Pay Revision, then why the Scientist in the Jharkhand State Pollution Control Board be discriminated and be given the Grade Pay of Rs.4800/- only.

The said contention of the learned counsel for the petitioner has not been replied by the learned counsel for the respondent-State as well as Board though the representation of the petitioner regarding his entitlement for Grade Pay of Rs.5400/- has been rejected by the respondents on the sole issue of service rules which ought to have been considered, has never been replied by the respondent-State or the Pollution Control Board.

Let a decision be taken by the Respondent-State in a specific word that as to whether the post of Scientist is equivalent to Assistant Environmental Engineer, which is also equivalent to Assistant Engineer in the State of Jharkhand and are getting the same Grade Pay of Rs.5400/- in PB-II or not and if the said post is equivalent, why the petitioner be also not given the grade pay of Rs.5400/-.

Let a specific reply be filed by the respondent-State, within a period of four weeks.

Put up this case on 27.10.2021.

**(Dr. S.N. Pathak, J.)**

punit/-